

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 49 of 2016**

**Dated: 11<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Neyveli Lignite Corporation Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Alok Shankar for R-1

Mr. S. Vallinayagam for R-2

Mr. P.V. Dinesh for R-3

**ORDER**

Learned counsel for the Respondents seek two weeks time to file reply. They may file the same on or before 27.01.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 13.02.2017 after serving copy on the other side.

List the matter on **09.03.2017.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/pr

**(Justice Ranjana P. Desai)**  
**Chairperson**